## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP NO.60/2016 RT NO.07/Chd/Pb/2017

Assets Reconstruction Co. (India) Ltd.

...Petitioner

Versus.

Rajeev Alloys Ltd.

...Respondent

Present: Mr. Manish Jain and Mr. Mayur Kanwar,

Advocates for petitioner.

Mr. Alok Jagga, Advocate with Mr. Ranjeev Bhatia, Managing Director of respondent-company in person.

Learned counsel for the respondent has filed affidavit of the Managing Director of respondent-company in compliance with the previous order dated 21.02.2017. It is admitted that the respondent was served with notice of the instant petition for 09.08.2016 while the matter was pending in the Hon'ble Punjab and Haryana High Court. As per Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 only those cases are to be transferred to the Tribunal where the respondent is not served before 15.12.2016, the date on which the aforesaid Rules came into force. Learned counsel for the respondent has thus conceded that the instant petition may be sent back to the Hon'ble Punjab and Haryana High Court for disposal in accordance with law. In view of the above the record of this file be sent back to the Hon'ble Punjab and Haryana High Court.

(Justice R.P. Nagrath)
Member(Judicial)

(Deepa Krishan)

Member(Technical)

March 10, 2017